

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

ORDER

No: 675

Dated: 10.12.2020

In exercise of powers conferred under Proviso (a) to Rule 30 of the J&K High Court Rules, 1999, it is hereby ordered that henceforth all writ petitions relating to the matters pertaining to the Right to Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013; the Jammu and Kashmir Land Acquisition Act, 1934 (now repealed) and the Jammu and Kashmir Control of Building Operations Act, 1988 shall be listed before the Division Bench.

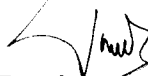
**Sd/-
(Rajesh Bindal)
Chief Justice (Acting)**

No: 20103-20110/RG/GS

Dated: 10.12.2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr/Mrs Justice _____
...for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu;
4. Registrar Computers, High Court of Jammu and Kashmir, Jammu;
5. Registrar Rules, High Court of Jammu and Kashmir, Jammu;
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar;
7. Jt.Registrar Judicial, High Court of J&K, Jammu/Srinagar;
...for information.
8. CPC-eCourts, High Court of Jammu and Kashmir, for information and uploading the same on the official website of the High Court of J&K.


Registrar General
10/12/2020